FORM A

PUBLIC ANNOUNCEMENT

(*Under Regulation 6 of the Insolvency and Bankruptcy Board of India* (*Insolvency Resolution Process for Corporate Persons*) *Regulations, 2016*)

FOR THE ATTENTION OF THE CREDITORS OF
OPTUS LAMINATES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	OPTUS LAMINATES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26th October, 2004
3.	Authority under which corporate debtor is incorporated / registered	ROC - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U20210GJ2004PTC044949
5.	Address of the registered office and principal office (if any) of corporate debtor	Block-B, 903 & 904, Solitaire Corporate Park, nr. Divya Bhaskar Press, S.G Highway, Ahmedabad - 380051, Gujarat, India.
6.	Insolvency commencement date in respect of corporate debtor	25th January, 2024 (Order received by Interim Resolution Professional on 31st January, 2024)
7.	Estimated date of closure of insolvency resolution process	23rd July, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Interim Resolution Professional - Nakshatra Insolvency Resolution Professional Limited Reg. No. IBBI/IPE- 0018/IPA-1/2022-23/50017
		Authorised Person – IP Jigar Bhatt IP Registration No.: IBBI/IPA-001/IP-P-01917/2019-2020/13005
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email ID - nirpltd@gmail.com
		Plot No. 377, Nakshatra, 4th Floor, Gandhinagar, Ambazari Road, Nagpur- 440011, Maharashtra
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-mail.: optuslaminates@nakshatraipe.com
		Address.: 1010, Shilp - Zaveri, Shyamal Cross Roads, Satellite, Ahmedabad – 380006, Gujarat, India
11.	Last date for submission of claims	15th February, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,	Not Applicable

JIGAR TARUNKUMAR BHATT
Insolvency Professional
IBBI/IPA-001/IP-P-01917/2019-2020/13005

	ascertained by the interim resolution professional	
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **M/s Optus Laminates Private Limited** on 25th January, 2024 vide Order CP(IB) No. 371/NCLT/AHM/2020 (Order received on 31st January, 2024).

The creditors of **M/s Optus Laminates Private Limited**, are hereby called upon to submit their claims with proof on or before 15th February, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

JIGAR TARUNKUMAR BHATT
Insolvency Professional
IBBI/IPA-001/IP-P-01917/2019-2020/13005

____

IP Jigar Bhatt
IP Registration No.: IBBI/IPA-001/IP-P-01917/2019-2020/13005

For, Nakshatra Insolvency Resolution Professional Limited
IPE Registration No.: IBBI/IPE-0018/IPA-1/2022-23/50017
Interim Resolution Professional
Optus Laminates Private Limited
(Company undergoing Corporate Insolvency Resolution Process)
AFA Number: AA1/13005/02/240125/106805
AFA valid up to.: 24/01/2025

Date: 02nd February, 2024
Place: Ahmedabad

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OPTUS LAMINATES PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	**Optus Laminates Private Limited**
2	Date of incorporation of corporate debtor	**26th October, 2004**
3	Authority under which corporate debtor is incorporated / registered	**ROC - Ahmedabad**
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U20210GJ2004PTC044949**
5	Address of the registered office and principal office (if any) of corporate debtor	**Block-B, 903 & 904, Solitaire Corporate Park, Nr. Divya Bhaskar Press, S.G. Highway, Ahmedabad - 380051, Gujarat, India.**
6	Insolvency commencement date in respect of corporate debtor	**25th January, 2024 (Order received by Interim Resolution Professional on 31st January, 2024)**
7	Estimated date of closure of insolvency resolution process	**23rd July, 2024**
8	Name and registration number of the insolvency professional acting as interim resolution professional	**Interim Resolution Professional Nakshatra Insolvency Resolution Professional Limited Reg. No. IBBI/IPE-0018/IPA-1/2022-23/50017** **Authorised Person : IP Jigar Bhatt IP Registration No.: IBBI/IPA-001/IP-P-01917/2019-2020/13005**
9	Address and e-mail of the interim resolution professional, as registered with the Board	**Email : nirpltd@gmail.com** **Plot No. 377, Nakshatra, 4th Floor, Gandhinagar, Ambazari Road, Nagpur-440011, Maharashtra**
10	Address and e-mail to be used for correspondence with the interim resolution professional	**Email : optuslaminates@nakshatraipe.com** **1010, Shilp - Zaveri, Shyamal Cross Roads, Satellite, Ahmedabad - 380006, Gujarat, India**
11	Last date for submission of claims	**15th February, 2024**
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	**Not applicable**
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	**Not applicable**
14	(a) Relevant Forms and (b) Details of authorized representatives are available at :	**a) Web link: https://www.ibbi.gov.in/home/downloads** **b) Not Applicable**

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **M/s. Optus Laminates Private Limited on 25th January, 2024** vide Order CP(IB) No. 371/NCLT/AHM/2020 (Order received on 31st January, 2024).

The creditors of **M/s Optus Laminates Private Limited**, are hereby called upon to submit their claims with proof **on or before 15th February, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

IP Jigar Bhatt
IP Registration No.: IBBI/IPA-001/IP-P-01917/2019-2020/13005
For, Nakshatra Insolvency Resolution Professional Limited
IPE Registration No.: IBBI/IPE-0018/IPA-1/2022-23/50017
Interim Resolution Professional
Optus Laminates Private Limited
(Company undergoing Corporate Insolvency Resolution Process)
AFA No.: AA1/13005/02/240125/106805
AFA valid up to.: 24/01/2025

Place : Ahmedabad
Date : 02nd February, 2024

Financial Express - English Edition

ફોર્મ A

સાર્વજનિક જાહેરાત

ઇન્સોલ્વન્સી અને બેન્કરપ્ટ્સી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ વ્યક્તિઓ માટે ઇન્સોલ્વન્સી રેઝોલ્યુશન પ્રક્રિયા) રેગ્યુલેશન ૨૦૧૬ ના નિયમન ૬ હેઠળ

ઓપ્ટસ લેમીનેટ્સ પ્રાઈવેટ લિમિટેડના લેણદારોનું ધ્યાન દોરવા માટે

સંબંધિત વિગતો		
1	કોર્પોરેટ દેવાદારનું નામ	**ઓપ્ટસ લેમીનેટ્સ પ્રાઈવેટ લિમિટેડ**
2	કોર્પોરેટ દેવાદારના ઇન્કોર્પોરેશનની તારીખ	**૨૬ ઓક્ટોબર, ૨૦૦૪**
3	અધિકારી જે હેઠળ કોર્પોરેટ દેવાદાર નોંધાયેલ/ ઇન્કોર્પોરેટ હોય તે	આરઓસી - અમદાવાદ
4	કોર્પોરેટ દેવાદરનો કોર્પોરેટ ઓળખ નં	**U20210GJ2004PTC044949**
5	કોર્પોરેટ દેવાદારની રજિસ્ટર્ડ ઓફિસ અને મુખ્ય ઓફિસ (જો કોઇ હોય તો) નું સરનામું	બ્લોક-બી, ૯૦૩ અને ૯૦૪, સોલિટાયર કોર્પોરેટ પાર્ક, દિવ્ય ભાસ્કર પ્રેસ પાસે, એસ.જી. હાઈવે, અમદાવાદ-૩૮૦૦૫૧, ગુજરાત, ભારત
6	કોર્પોરેટ દેવાદારની નાદારીના આરંભની તારીખ	**૨૫ જાન્યુઆરી, ૨૦૨૪ (૩૧ જાન્યુઆરી, ૨૦૨૪ ના રોજ આદેશ મળ્યો હતો)**
7	નાદારી રેઝોલ્યુશન પ્રક્રિયાની સમાપ્તિની અંદાજિત તારીખ	**૨૩ જુલાઈ, ૨૦૨૪**
8	અંતરિમ રેઝોલ્યુશન વ્યવસાયીક તરીકે કામ કરતા ઇન્સોલ્વન્સી વ્યવસાયીકનું નામ અને રજીસ્ટ્રેશન નંબર	**અંતરીમ રેઝોલ્યુશન પ્રોફેશનલ - નક્ષત્ર ઈન્સોલવન્સી રેઝોલ્યુશન પ્રોફેશનલ લિમીટેડ રજી. નં.: IBBI/IPE-0018/IPA-1/2022-23/50017** **અધિકૃત વ્યક્તિ : જીગર તરૂણકુમાર ભટ્ટ રજીસ્ટ્રેશન નં. IBBI/IPA-001/IP-P-01917/2019-2020/13005**
9	અંતરિમ રેઝોલ્યુશન વ્યવસાયીકનું બોર્ડ સાથે નોંધાયેલું સરનામું અને ઇ-મેઇલ	**ઈમેલ : nirpltd@gmail.com** પ્લોટ નં. ૩૭૭, નક્ષત્ર, ૪થો માળ, ગાંધીનગર, અંબાઝરી રોડ, નાગપુર-૪૪૦૦૧૧, મહારાષ્ટ્ર
10	અંતરિમ રેઝોલ્યુશન વ્યવસાયીક સાથે કરાનારા પત્રવ્યવહાર માટેનું સરનામું અને ઇ-મેઇલ	**ઈમેલ : optuslaminates@nakshatraipe.com** ૧૦૧૦, શિલ્પ - ઝવેરી, શ્યામલ ક્રોસ રોડ, સેટેલાઈટ, અમદાવાદ-૩૮૦૦૧૫, ગુજરાત
11	દાવાના સબમિશન માટેની છેલ્લી તારીખ	**૧૫ ફેબ્રુઆરી, ૨૦૨૪**
12	અંતરિમ રેઝોલ્યુશન વ્યવસાયીક દ્વારા જણાવાયેલ સેક્શન ૨૧ના સબ-સેક્શન (6A) ના ક્લોઝ-(b) હેઠળના લેણદારો જો કોઇ હોય તો તેમની શ્રેણી	લાગુ પડતું નથી
13	લેણદારોની શ્રેણીના અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરે એવા ઇન્સોલ્વન્સી વેપારીઓના નામ (દરેક શ્રેણી માટે ત્રણ નામ)	લાગુ પડતું નથી
14	(a) સંબંધિત ફોર્મ્સ અને (b) અધિકૃત પ્રતિનિધિ ઉપલબ્ધ હોય તો તેની વિગતો	**a) Web link: https://www.ibbi.gov.in/home/downloads** (b) લાગુ પડતું નથી

આ સાથે નોટિસ આપવામાં આવે છે કે નેશનલ કંપની લો ટ્રિબ્યુનલ અમદાવાદ બેંચ **મેસર્સ ઓપ્ટસ લેમીનેટ્સ પ્રાઈવેટ લિમિટેડ** નો કોર્પોરેટ નાદારી ઠરાવ પ્રક્રિયા શરૂ કરવાનો આદેશ ૨૫ જાન્યુઆરી, ૨૦૨૪ના આપ્યો છે. જેનો આદેશ સીપી(આઇબી) નં. ૩૭૧/એનસીએલટી/એએચએમ/૨૦૨૦(આદેશ ૩૧ જાન્યુઆરી,૨૦૨૪ના મળ્યો).

આથી **ઓપ્ટસ લેમીનેટ્સ પ્રાઈવેટ લિમિટેડ**ના લેણદારોને તેમના દાવા પુરાવા સાથે **૧૫ ફેબ્રુઆરી, ૨૦૨૪** ના રોજ અથવા તેના પહેલાં અંતરિમ રેઝોલ્યુશન વ્યાવસાયિકને એન્ટ્રી નં. ૧૦માં જણાવેલા સરનામા પર રજૂઆત કરવા જણાવવામાં આવે છે.

નાણાંકીય લેણદારો તેમના દાવા પુરાવા સાથે માત્ર ઇલેક્ટ્રોનિક ઉપાય દ્વારા રજૂઆત કરી શકશે. અન્ય તમામ લેણદારો તેમના દાવા પુરાવા સાથે વ્યક્તિગત રીતે, પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક ઉપાય દ્વારા રજૂઆત કરી શકે છે.

એન્ટ્રી નં. ૧૨ની સામે દર્શાવ્યા મુજબની શ્રેણીથી સંબંધિત નાણાંકીય લેણદારોએ ફોર્મ સી.એ.માં અધિકૃત પ્રતિનિધિ તરીકે કાર્ય કરવા એન્ટ્રી નં. ૧૩ ની સામેની યાદીમાંના ત્રણ ઇન્સોલ્વન્સી પ્રોફેશનલ્સમાંથી તેમના અધિકૃત પ્રતિનિધિની પસંદગી દર્શાવવાની રહેશે - વર્તમાન કેસમાં નહીં.

દાવાના ખોટા અથવા ગેરમાર્ગે દોરનારા પુરાવાની રજૂઆત કરનારે પેનલ્ટી ભરવી પડશે.

IP જીગર ભટ્ટ
IP રજીસ્ટ્રેશન નં. IBBI/IPA-001/IP-P-01917/2019-2020/13005
નક્ષત્ર ઈન્સોલવન્સી રેઝોલ્યુશન પ્રોફેશનલ લિમિટેડ, વતી
IPE રજીસ્ટ્રેશન નં. IBBI/IPE-0018/IPA-1/2022-23/50017
અંતરીમ રેઝોલ્યુશન પ્રોફેશનલ
ઓપ્ટસ લેમીનેટ્સ પ્રાઈવેટ લિમિટેડ
(કોર્પોરેટ ઇન્સોલ્વન્સી રિઝોલ્યુશન પ્રક્રિયામાંથી પસાર થતી કંપની)
AFA No.: AA1/13005/02/240125/106805
AFA valid up to.: 24/01/2025

સ્થળ : અમદાવાદ
તારીખ : ૨ ફેબ્રુઆરી, ૨૦૨૪

JIGAR TARUNKUMAR BHATT
Insolvency Professional
IBBI/IPA-001/IP-P-01917/2019-2020/13005

Financial Express - Gujarati Edition